

PUNJAB VIDHAN SABHA

Bill No. 5-PLA-2019

THE PUNJAB APPROPRIATION (NO. 2) BILL, 2019

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year, 2018-2019.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation (No. 2) Act, 2019. Short title.
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting in the aggregate to a sum of ₹ 4658,25,41,000 (Four Thousand Six Hundred Fifty Eight Crore Twenty Five Lacs and Forty One Thousand Rupees only) towards defraying several charges, which will come in the course of payment to be made during the financial year, 2018-2019, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of
₹ 4658,25,41,000
out of the
Consolidated
Fund of the State
of Punjab for
the financial
year, 2018-
2019.
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year, 2018-2019. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect
of the Act.

SCHEDULE

Demand No.	Services and purposes	Sums not exceeding		
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2	3	4	5
		₹	₹	₹
1	Agriculture	Revenue 5000 Capital 0	969000 0	974000 0
2	Animal Husbandry Dairy Development and Fisheries	Revenue 17000 Capital 28153000	857000 0	874000 28153000
3	Co-operation	Revenue 23494000 Capital 1213800000	144000 0	23638000 1213800000
4	Defence Service Welfare	Revenue 238374000 Capital 0	0 0	238374000 0
5	Education	Revenue 902915000 Capital 3000	7600000 0	910515000 3000
6	Elections	Revenue 428699000 Capital 0	0 0	428699000 0
7	Excise and Taxation	Revenue 20511000 Capital 0	0 0	20511000 0
8	Finance	Revenue 6000 Capital 0	514446000 25133290000	514452000 25133290000
9	Food, Civil Supplies and Consumer Affairs	Revenue 507291000 Capital 7686990000	0 0	507291000 7686990000
10	General Administration	Revenue 262345000 Capital 0	7940000 0	270285000 0
11	Health and Family Welfare	Revenue 3000 Capital 0	0 0	3000 0
12	Home Affairs	Revenue 286836000 Capital 31360000	10558000 0	297394000 31360000
13	Industries & Commerce	Revenue 2000 Capital 0	0 0	2000 0

1	2		3	4	5
			₹	₹	₹
14	Information and Public Relations	Revenue	205178000	0	205178000
		Capital	0	0	0
15	Water Resources	Revenue	82194000	0	82194000
		Capital	10000	0	10000
16	Labour	Revenue	1000	0	1000
		Capital	0	0	0
17	Local Government	Revenue	1707497000	0	1707497000
		Capital	1000	0	1000
18	Personnel	Revenue	8433000	10761000	19194000
		Capital	4390000	0	4390000
19	Planning	Revenue	2545000	0	2545000
		Capital	15800000	0	15800000
20	Power	Revenue	2000	170000	172000
		Capital	0	0	0
21	Public Works	Revenue	1609860000	17494000	1627354000
		Capital	1108407000	0	1108407000
22	Revenue, Rehabilitation and Disaster Management	Revenue	54914000	1837000	56751000
		Capital	100000	0	100000
23	Rural Development and Panchayats	Revenue	11000	0	11000
		Capital	0	0	0
24	Science, Technology and Environment	Revenue	0	0	0
		Capital	8000	0	8000
25	Social Security, Women & Child Development	Revenue	1470223000	0	1470223000
		Capital	0	0	0
26	State Legislature	Revenue	70562000	0	70562000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	1000	0	1000
		Capital	136842000	0	136842000
28	Tourism and Cultural Affairs	Revenue	2000	0	2000
		Capital	2000	0	2000
29	Transport	Revenue	165980000	0	165980000
		Capital	0	0	0
30	Vigilance	Revenue	13350000	1000	13351000
		Capital	0	0	0

1	2		3	4	5
			₹	₹	₹
31	Employment Generation and Training	Revenue	18000	0	18000
		Capital	0	0	0
32	Forestry and Wildlife	Revenue	1000	12637000	12638000
		Capital	0	0	0
33	Governance Reforms	Revenue	17982000	0	17982000
		Capital	250000000	0	250000000
35	Housing and Urban Development	Revenue	1180442000	0	1180442000
		Capital	0	0	0
36	Jails	Revenue	74539000	287000	74826000
		Capital	122394000	0	122394000
37	Law and Justice *	Revenue	92701000	65011000	157712000
		Capital	100000000	0	100000000
38	Medical Education and Research	Revenue	1000	708000	709000
		Capital	0	0	0
39	Printing and Stationery	Revenue	3000	359000	362000
		Capital	0	0	0
40	Sports and Youth Services	Revenue	440851000	299000	441150000
		Capital	0	0	0
41	Water Supply and Sanitation	Revenue	0	60000000	60000000
		Capital	10000	0	10000
42	Social Justice, Empowerment and Minorities	Revenue	171114000	0	171114000
		Capital	0	0	0
	Total :	Revenue	10038903000	712078000	10750981000
		Capital	10698270000	25133290000	35831560000
	Grand Total :		20737173000	25845368000	46582541000

STATEMENT OF OBJECT AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2018-2019.

MANPREET SINGH BADAL,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 22nd February, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 22nd February, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).